

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 489  
ANSWERED ON FRIDAY THE 18<sup>TH</sup> NOVEMBER, 2016  
[KARTIKA 27, 1938(SAKA)]  
ANTI-CARTILIZATION DRIVE**

**QUESTION**

**489. SHRI A. ARUNMOZHITHEVAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the public goods cost fall under anti-cartilization drive initiated by the Competition Commission of India (CCI) and if so, the details thereof;**
- (b) whether the CCI has imposed penalties on some cement companies and their trade association for cartilization; and**
- (c) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**  
कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल)

**(a) to (c) The Competition Commission of India (CCI) is mandated with the task of taking action in cases of alleged cartelization. It has imposed penalties on cement companies and their trade association i.e. Cement Manufacturer Association (CMA) for cartelization in cement industry vide order dated 31<sup>st</sup> August, 2016 passed in Case No.29/2010 and has imposed a penalty of Rs. 6317.32 crores on 11 cement manufacturers namely ACC, Ambuja Cement Ltd., Binani, Century, India Cements, JK Cements, Lafarge, Ramco, UltraTech, JP Associates Ltd. and CMA. In Case No. RTPe 52/2006, the Commission has imposed a penalty of Rs.397.51 crore on Shree Cement Ltd.**

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